**Karnatak Law Society’s**

**Raja Lakhamgouda Law College, Belagavi**

Tilakwadi, Belagavi, Karnataka – 590006

(Affiliated to Karnataka State Law University, Hubballi)

**XIII M. K. NAMBYAR MEMORIAL**

**NATIONAL LEVEL MOOT COURT COMPETITION**

**March, 2023**

We take pride in announcing that the XIII M. K. Nambyar Memorial National Level Moot Court Competition, 2023 will be conducted 10th, 11th and 12th March 2023. This competition will be conducted in physical mode. The M. K. Nambyar Memorial National Level Moot Court Competition has always served as a platform to the students to compete and socialise with the people from all over India. It will be an excellent opportunity for students to channelise their intellectual skills by participating in the Moot Court Competition.

The participants must have completed both doses of covid vaccination.

We are looking forward to your participation.

PROF. ASHWINI PARAB

CO-ORDINATOR Dr. A. H. HAWALDAR

M. K. NAMBYAR MEMORIALS PRINCIPAL NATIONAL LEVEL MOOT COURT COMPETITION

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# RULES

**1. DATE OF COMPETITION**: 10th, 11th and 12th March, 2023.

**2. LANGUAGE**: The language of the Competition shall be English.

**3. ELIGIBILITY**: Law Schools, Law Colleges, Law Universities, recognized by the Bar Council of India, are eligible to participate in the competition. The participants should currently be pursuing their Bachelor’s Degree in Law *i.e.*, Three-Year or Five-Year Law Course and must have studied Constitutional Law subject in their course. **Students who have not yet studied Constitutional Law as one of the subjects are not eligible.**

**4. COMPOSITION OF TEAMS**: Each team shall comprise of two Mooters and may also have a Researcher. **The team members must have completed both the doses of covid vaccination.**

**5. FORMAT OF THE COMPETITION:** The competition will be conducted in physical mode.

**6.** **REGISTRATION**: Each Participating team shall duly fill the registration form provided herewith and send it along with the **Registration fee of Rs. 3,300 + GST *i.e.*, Rs. 3,894**, which is not refundable. However, if application is not accepted, the registration fee will be refunded.

The registration fees may be sent through Demand Draft drawn in favour of **“PRINCIPAL, R. L. LAW COLLEGE, BELAGAVI” PAYABLE AT BELAGAVI.** Alternatively, participants may transfer the fees digitally (NEFT, IMPS, UPI) to the following account:

**Account Name:** The Principal, R. L. Law College, Belagavi.

**Bank Name:** Union Bank of India, KLS Branch, Tilakwadi, Belagavi.

**Account Number:** 520101210326782

**IFS Code:** UBIN0920037

IN CASE OF ONLINE PAYMENT, KINDLY EMAIL THE FOLLOWING DETAILS WITHOUT FAIL TO [**mknmoot@rllc.in**](mailto:mknmoot@rllc.in):

(a) Name of the sender

(b) Account name and account number from which the amount is paid

(c) Date and time of payment, and

(d) Unique Transaction Reference (UTR) Number.

Spot registration will not be entertained. However, the organisers reserve the discretion to entertain late applications. The first 28 teams duly registered will be considered.

Each team will be allotted a Team Code after registration.

**THE LAST DATE FOR SUBMITTING THE REGISTRATION FORM WITH FEES IS 31st JANUARY 2023**.

**7**. **STRUCTURE OF ROUNDS**: The oral rounds shall comprise of:

(a) Preliminary Rounds,

(b) Quarter-Final Rounds,

(c) Semi-Final Rounds, and

(d) Final Round

**a) PRELIMINARY ROUNDS:** There shall be two Preliminary Rounds. Each team will be given opportunity to argue on both sides (*i.e.*, Petitioner and Respondent) in the Preliminary Rounds which shall be determined by way of drawing of lots. Each team shall get a total of 30 minutes to present its case. This time will include five minutes of rebuttal. The division of time between the speakers is at the discretion of the team members, subject to a maximum of 20 minutes for any one speaker. Before the commencement of arguments, each team shall inform to the Court Office as to how it wishes to allocate its 30 minutes.

The top 8 teams based on cumulative marks (Memorials and oral submissions) shall qualify for the Quarter-Final rounds. In case of a tie, Memorial score will be considered to break the tie. If the Memorial marks are equal, then the speaker scores will be considered to break the tie. If the tie is still not broken, then the team to advance to the Quarter-Final rounds will be decided by drawing of lots.

**b) QUARTER-FINAL ROUNDS:** In the Quarter-Final round each team shall argue for only one side, which shall be determined by drawing of lots. On the basis of knock-out, 4 (four) teams shall advance to the Semi-Final rounds. The rules governing the preliminary rounds regarding time are applicable to Quarter-Final rounds too. In case of tie, the speaker scores at the Quarter-Final rounds will be considered to determine the team qualifying for the Semi-Final rounds. If the tie is yet not broken, then the team advancing to the Semi-Final rounds will be decided by drawing of lots.

**c) SEMI-FINAL ROUNDS:** The rules governing the Quarter-Final rounds shall *mutatis mutandis* be applicable to the Semi-Final rounds. On the basis of knock-out, two teams shall advance to the final round.

**d) FINAL ROUND:** Each team shall argue for only one side which shall be determined by way of drawing of lots. Each team shall get a total of 45 minutes to present its case. This time will include rebuttal. The division of the time is at the discretion of the team members, subject to a maximum of 25 minutes for any one speaker (including rebuttal time). In case of tie, the rules governing Quarter-Final and Semi-Final rounds shall *mutatis mutandis* be applicable to the final round.

**8. MEMORIALS**

Each team shall submit **5 sets of written Memorials (5 Petitioners’ and 5 Respondents’ Memorials) and carry 5 sets of Memorials with them** **for exchange of memorials with other teams.** The cover pages of the Memorials for the Petitioners shall be in blue and for the Respondents shall be in red.

The identity of the institution/team shall not be revealed, for any reason and in any form whatsoever, anywhere in the Memorials. The Team Code of the College/Institution shall be mentioned at the top right corner of the cover page of the Memorial.

Soft copies of the Memorials shall be sent through email to **mknmoot@rllc.in** in PDF format on or before **20** **February, 2023**. Team Code of the participant college/institution followed by the letter **P** for the Petitioner and **R** for the Respondent shall be the file name of the soft copy of the Memorials.

For Example, for College with Team Code 01 the file names shall be

**01P.pdf** for Petitioner Side, and **01R.pdf** for Respondent Side.

The hard copies of the Memorials must reach the college on or before **28th February, 2023**, failure of which may result in cancellation of registration of the team without refund of registration fees.

The Memorials shall conform to the following set standards:

1. Memorials shall be printed on one side of white standard A4 size paper, with margins of one inch (2.5 cm) on all sides except the left side where margin shall be of 1.5 inch (3.75 cm).

2. The font and size of the text used in all parts of the Memorials (except the covers and footnotes) shall be in font size 12 of Times New Roman and footnotes shall be in font size 10 of Times New Roman.

3. The text of the Memorials shall have 1.5 line spacing except the text of footnotes and headings which shall be single spaced.

4. The comprehensive arguments with appropriate citations shall be contained in the Pleadings. The teams shall follow the 19th edition of the Bluebook mode of citation.

**Contents of Memorials:** The Memorials shall include the following:

1. Cover Page;

2. Table of Contents;

3. Index of Authorities;

4. Statement of Jurisdiction;

5. Questions Presented;

6. Statement of Facts;

7. Summary of Pleadings;

8. Pleadings;

9. Prayer;

10. Appendix (Optional);

11. Exhibits (Optional).

The Pleadings shall not exceed 20 pages.

**EVALUATION CRITERIA FOR MEMORIALS**

1. Knowledge of facts and law (10 marks)

2. Proper and articulate analysis (10 marks)

3. Extent and use of research (10 marks)

4. Clarity & organization (10 marks)

5. Citation of sources (5 marks)

6. Grammar and style (5 marks)

**EVALUATION CRITERIA FOR THE ORAL PRESENTATIONS**

1. Knowledge of law (25 marks)

2. Application of law to facts (20 marks)

3. Ingenuity and ability to answer questions (25 marks)

4. Style, poise, courtesy and demeanour (10 marks)

5. Time management and organization (10 marks)

6. Language and Presentation (10 marks)

**9. DISPUTES**

Any dispute about the Moot Court Competition shall be referred to the Organizing Committee **before commencement of next round** of the competition. Any dispute regarding Final Round shall be raised **within fifteen minutes** after the conclusion of the round. In all matters of objections and complaints, the decision of the Organizing Committee shall be final and binding.

**10. DRESS CODE**

The official Dress Code for the Competition is as below:

Gentlemen: Black Trouser, White Shirt, Black Blazer, Black Neck Tie and Black Formal Shoes.

Ladies: Black Trouser, White Shirt, Black Blazer and Black Formal Shoes.

**11. AWARDS**

Trophies and cash prizes shall be awarded in the following manner:

Winner: **Rs.** 30,000/-

Runners-Up: **Rs.** 20,000/-

Best Memorial: **Rs.** 10,000/-

Best Speaker (Male): **Rs.** 10,000/-

Best Speaker (Female): **Rs.** 10,000/-

In addition to the above prizes, Advocate Ashok N. Potdar Cash Prize for Best Speaker will be given.

The Winner and Runners-up will be awarded Certificates of Merit and all other participants will receive Certificates of Participation.

**12. ACCOMMODATION**

Outstation participants will be provided accommodation for the duration of the competition. Only the three (3) registered members of the team shall be provided accommodation. Any extra member shall make his/her own arrangements for the same. Girls and boys will be allotted separate accommodations. They have to maintain strict discipline and desist from causing any annoyance, disturbance or any other inconvenience to other guests staying in the lodging or the management of the lodging. Any violation of this rule by any member of the team will lead to disqualification of the team without refund of registration fees and they will have to arrange for their own accommodation.

**13. MISCELLANEOUS**

* Scouting shall lead to instant disqualification of the team.
* In case of an odd number of teams, R. L. Law College shall constitute a team only for the Preliminary rounds so as to prevent *ex parte* proceedings in any Court.
* Moot problem, being the property of R. L. Law College, shall not be used by any other college, institution, or individual *etc.*, without the written permission of R. L. Law College.
* The organizers will not pay travelling allowance/conveyance to the participating teams. However, local hospitality will be provided to the participants.
* The organizers reserve the right to use the Memorials submitted to them, after the competition, as they deem appropriate.
* All participants shall maintain decorum throughout the competition and are expected to conduct themselves in a manner befitting the legal profession, whether in the Court Hall or outside.
* Use of mobile phone in any form during the competition is strictly forbidden. Violating team may lose marks or may be disqualified in extreme circumstances.
* Consumption of any tobacco related products and any intoxicating products are strictly forbidden on the college campus.
* The organizers reserve the right to alter, modify, amend, add to or change any of the rules mentioned above and also date of competition at any time without any prior notice.

**Important Dates**

1. Release of Moot Problem and Rules: **17/12/2022**
2. Last Date of Registration: **31/01/2023**
3. Last date to submit soft copy of Memorials: **20/02/2023**
4. Last date to submit hard copies of Memorials: **28/02/2023**
5. M. K. Nambyar Memorial National Level Moot Court Competition to be held on **10th, 11th and 12th March 2023**.